

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application Nos. 76083-76084 of 2019
AND
Cus. Stay Nos. 76607-76608 of 2018
AND
Cus. Appeal Nos. 77793-77794 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/830-831/2018 dated
02.05.2018 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Badal Datta

C-323, DJA Apartment, Plot No.1A, Sector13,
Dwarka, New Delhi-110075

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76163-76166/2019 & FO/A/75722-723/2019

Date of Hearing/Decision : 27.06.2019

PER BENCH :

The Appellant Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications and also the Stay Petitions get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)

Member (Judicial)

(P. V. Subba Rao)

Member (Technical)

Pooja